## National Company Law Tribunal

## Allahabad Bench

CP NO. 29/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE COMPANY: M/S coval Funds Solutions Put Lfd

SECTION OF THE COMPANIES ACT: U/S 241-242 of the companies Act 2013

SI. NO. Name Designation Representation

1. April Agond Advocat

Signature

## Order dated 27.04.2017 CP NO 29/Ald/2017 Ms. Coral Funds solution pvt. Ltd.

Mr Arpit Agarwal represent for the petitioner company. It is fresh Petition filed under section 241-242 of the Companies Act,2013. The Petitioner is directed to issue notice to the respondents.

In the present matter the counsel for petitioner is pressing hard for interim relief to be granted. However, a perusal of the cause title as well relief clause in petition shows that the interim direction is being sought in respect of amount maintain by IDBI Bank and its account in question is to be freezed pursuant to impugned resolution passed in Board of Directors meeting.

Therefore, we feel that banker of company (IDBI Bank) is proper party to offer its comments, before passing an interim relief.

Hence, interim relief can't be granted.

Further, petitioner is directed to issue notice to all respondent and concerned Branch Manager of IDBI Bank. The matter be listed on 16.05.2017

Date -27.04.2017

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Shri H.P. Chaturvedi (Member Judicial)